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**AATMAJ HEALTHCARE LIMITED**

**Corporate Identification Number: U85100GJ2014PTC079062**

Our Company is engaged in Healthcare services. Our Company was originally incorporated on March 10, 2014 as “Aatmaj Healthcare Private Limited” bearing corporate identification number U85100GJ2014PTC079062 as a private limited company, under the provisions of the Companies Act, 1956 vide certificate of incorporation dated March 10, 2014 issued by the Registrar of Companies, Gujarat, Dadra and Nagar Haveli. Our Company was formed by promoters namely Dr. Tushar Suvagiya and Dr. Subhash Padmani with the main object as, and presently engaged in the business, to run nursing homes and healthcare centers, for the reception and treatment of persons suffering from illness or of persons requiring medicinal attention or rehabilitation and to provide medical relief in all branches of medical sciences etc. Dr. Ravi Apte joined our Company as Director in the month of April 2015. Our Company was converted into a Public Limited Company pursuant to the special resolution passed by the shareholders at the extraordinary general meeting of our Company held on November 16, 2022 and consequent upon conversion the name of our Company was changed to “Aatmaj Healthcare Limited” vide a fresh certificate of incorporation dated December 6, 2022 bearing corporate identification number U85100GJ2014PLC079062 issued by the Registrar of Companies, Ahmedabad.

**Registered Office:** "Jupiter Hospital", Opp. ICAI Bhavan, Sunpharma Ataladra Road, Vadodara-390012, Gujarat, India.

**Contact Person:** Radhika Hissaria, Company Secretary & Compliance Officer

**Mob No:** +91 9714059465; **Email Id:** cs@jupiterhospitalvadodara.com;

**Website:** www.jupiterhospitalvadodara.com;

**PROMOTERS OF THE COMPANY: DR. TUSHAR SUVAGIYA, DR. SUBHASH PADMANI AND DR. RAVI APTE**

**CORRIGENDUM - NOTICE TO INVESTORS**

In reference to the Prospectus dated June 13, 2023 (“Prospectus”) filed with the Registrar of Companies, Ahmedabad, Gujarat, Securities and Exchange Board of India and the National Stock Exchange of India Limited (‘NSE’) read with the Advertisements including pre-issue advertisement dated June 15, 2023 in relation to the Issue (“Advertisements”), the Application Forms, the Abridged Prospectus and any other material issued in respect of the Issue, investors should note the following:

1. The Market Maker Reservation Portion i.e. 3,21,000 Equity Shares shall stand amended and should be read as 3,22,000 Equity Shares due to the minimum application lot size of 2,000 Equity Shares.

The details of the Issue shall stand amended and should be read as follows:

## THE ISSUE

INITIAL PUBLIC ISSUE OF 64,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH (“EQUITY SHARES”) OF AATMAJ HEALTHCARE LIMITED (“OUR COMPANY” OR “THE ISSUER COMPANY”) FOR CASH AT A PRICE OF ₹60/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹55/-PER EQUITY SHARE) (“ISSUE PRICE”) AGGREGATING TO ₹ 3,840.00 LAKHS (“THE ISSUE”), OF WHICH 3,22,000 EQUITY SHARES OF FACE VALUE OF ₹5/- EACH FOR A CASH PRICE OF ₹ 60/- PER EQUITY SHARE, AGGREGATING TO ₹ 193.20 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER (“MARKET MAKER RESERVATION PORTION”). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 60,78,000 EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH AT AN ISSUE PRICE OF ₹ 60/- PER EQUITY SHARE AGGREGATING TO ₹ 3,646.80 LAKHS (IS HEREINAFTER REFERRED TO AS THE “NET ISSUE”). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 28.32% AND 26.89%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

2. The aforesaid Issue details shall stand amended and be read on the inside (second) cover page and page nos. 8, 24, 53, 69, 73, 317 and 318 of the Prospectus.

Accordingly, the Prospectus, the Advertisements including pre-issue advertisement, the Application Forms, the Abridged Prospectus, any other material, communication and advertisements issued by or on behalf of the Company in relation to the Issue shall stand amended to the extent of and should be read with the above.

All capitalized terms used and not defined herein shall have the meaning assigned to them in the Prospectus.

**AATMAJ HEALTHCARE LIMITED**  
**On behalf of the Board of Directors**

**Date:** June 21, 2023  
**Place:** Vadodara, Gujarat

**Sd/-**  
**Dr. Tushar Suvagiya**  
**Managing Director**  
**DIN: 06802410**

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**AATMAJ HEALTHCARE LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an Initial Public Issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad. The Prospectus is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), the website of the Lead Manager at [www.nirbhaycapital.com](http://www.nirbhaycapital.com), website of the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and website of the Issuer Company at [www.jupiterhospitalvadodara.com](http://www.jupiterhospitalvadodara.com). For details, investors should refer to and rely on the Prospectus including the section titled “**Risk Factors**” beginning on page no. 30 of the Prospectus.

The Equity Shares in this Issue have not been and will not be registered under the US Securities Act 1933, as amended (the “Securities Act”) or any state securities laws in the United States and may not be Issued or sold within the United States or to, or for the account or benefit of, “U.S. persons” (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity

Shares will be Issued and sold (i) within the United States only to persons reasonably believed to be “Qualified Institutional Buyers” (as defined in Rule 144A of the Securities Act) under Section 4(a) of the Securities Act, and (ii) outside the United States in offshore transaction in reliance on Regulation “S” under the Securities Act and the applicable laws of the jurisdiction where those Issue and sales occur.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be Issued or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.